

IN THE HIGH COURT OF JHARKHAND AT RANCHI
[Civil Writ Jurisdiction]
W.P. (L) No. 5717 of 2011

Gajendra NagPetitioner
Versus
The State of Jharkhand and Ors.Respondents

.....
CORAM :HON'BLE MR. JUSTICE KAILASH PRASAD DEO
(Through :-Video Conferencing)

.....
For the Petitioner : Mr. Prabhash Kumar, Advocate.
For the Pvt. Respondents : Mr. Kunal Chandra Suman, Advocate
For the State : Mr. Awanish Shekhar, AC to AAG-I
.....

04/09.09.2021 It appears that pursuant to the order dated 11.06.2019, notices have been issued to respondent Nos.2 and 3.

From perusal of the record it appears that respondent No.2, the Company has appeared through learned counsel Mr. Rahul Saboo, but from the service report it appears that the address of respondent No.3 could not be traced

Under the aforesaid circumstances, when the Company has appeared, as such, it is incumbent upon the Company to assure before this Court for appearance of respondent No.3 [Regional Sales Manager].

Under the aforesaid circumstances, the notice is considered to be validly served upon respondent Nos.2 & 3.

Mr. Kunal Chandra Suman, learned counsel on the instruction of learned counsel for the private respondents has submitted that learned counsel, Mr. Rahul Saboo has been assigned the work of S.C.-I and now he is not in a position to argue the case on behalf of respondent Nos. 2 & 3, as such, two weeks time may be granted to make alternative arrangement for appearing as counsel for respondent Nos.2 & 3.

Mr. Awnish Shekhar, learned counsel for the State assisted by learned counsel Mrs. Darshana Poddar Mishra-A.A.G.-I has appeared.

Put up this case on 30.09.2021.

Let the name of learned counsel Mrs. Darshana Poddar Mishra, learned A.A.G.-I be substituted by deleting the name of learned counsel Mr. Rajiv Ranjan in the column of respondent in the Cause List.

(Kailash Prasad Deo, J.)